

ITEM NO.9

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 21880/2014
(Arising out of impugned final judgment and order dated 17/04/2014
in WP No. 719/2003 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

DIRECTOR UP RAJYA KRISHI UTPADAN MANDI PARISHAD

AND ORS Petitioner(s)

VERSUS

AMAR NATH INDUSTRIES AND ORS

Respondent(s)

(With appln. (s) for exemption from filing O.T. and interim relief
and office report)

(For final disposal)

Date : 21/03/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Pradeep Misra,Adv.

Mr. Suraj Singh,Adv.

For Respondent(s) Mr. Jitendra Kumar,Adv.

Mr. Alok Kumar,Adv.

Mr. Rajiv Yadav,Adv.

Mr. Vikrant Yadav,Adv.

Mr. Pallavi Pratap,Adv.

UPON hearing the counsel the Court made the following

O R D E R

As prayed, two weeks' time is granted for filing
rejoinder affidavit.

(Anita Malhotra)

Court Master

(Chander Bala)

Court Master